235 Re. Rule 377

SHRI S.M. BANERJEE Kindly make these observations when he is here; otherwise, he will again raise it

MR. SPEAKER He was actually moving his hands to and fro like this, and honestly, without any aspersion, I was myself thinking and I was asking him not to do so and was asking him to explain his question more clearly But before I could do it. Shri S Mohan Kumaramangalam got up We have sometimes to tolerate humour, wit, sarcasm and all that But since yesterday, I have felt that I shall think ten times before acting in the same manner Our tempe, runs unnecessarily high sometimes Bitter things can be said, and bitter things can be replied to in a better and calmer way This is Parliament where we are sitting, and if we lose our tempers, what about the younger generation? So, all of us, including myself, should try to cool down

If anyone feels angry, I would request him to just leave for an hour, there are number of glasses of water kept there in the lobby and let him just have a sip and then come here

For me, if you allow me, I will keep a giass of water here because I cannot go out.

We now pass on to the next time

DR KAILAS I was standing on behalf of my party But I could not get a chance to speak

13.00 hrs.

RE RUIL 377

SHRI JYOTIRMOY BOSU (Diamond Harbour). On 31 July 1972 I had given a notice under rule 377 I was told to wait for two days; I have waited for four days. It is a very brief matter. MR. SPEAKER : I am sorrry in regard to rule 377, we committed a mistake In the beginning, this rule was meant to accommodate matters not falling within questions, short notice questions, adjournment motions, calling attention motions or any other substantive motion. There is a thm line between a point of order and other matters. Therefore, the Speaker was authorised to accommodate it under this rule.

Now Shri Banerjee in his very persuasive manner sometimes persuades me saying 'This is a simple thing I just want to say to say a word'

SHRI DINEN BHATTACHARYYA (Serampore) You have a weakness for him

MR SPEAKER Yes By and by like calling attention motions, this has developed I have read the history of calling attention motions I was associated with it. It was allowed because sometimes adjournment motion was not allowed The member was permitted to ask one question for clarification Then the clarification got prolonged, became a speech Also the question became elon gated into (a)', (b), (c) and so on. This 'is what the calling attention motion has become now

As I said, this poor 377 was just a thin line between a point of order and other motions I am not going to disclose the names, but quite a numbr of members have come to me representing that is not meant for that It should be used by a member once a week. If the matter is very urgent, he can write There is a lot of other pocedures available. The member can table a motion, a short notice question, other question, he can made use of the calling attention procedure. he can send it in any other form. Ot the no-day-yet named motion procedure may be availed of. But let not this poor innocent 377 be exploited.

SHRI JYOTIRMOY BOSU : You have said 'Do not get up during zero hour without writing to me in advance'. I have done so.

MR. SPEAKER Let him send a motton or question

SHRI JYOTIRMOY BOSU : We do not just get up without giving prior notice. We take recourse to this civilised method of writing to you, trying to draw attention to an important matter Today this is a very important matter I just want a minute to place it before you for invoking your good offices.

MR. SPEAKER He will be speaking without my permission.

SHRI JYOTIRMOY BOSU As I have said, I sent a letter on 31st July and have waited for four days

MR. SPEAKER : I do not remember when he sought my permission. He has 101 matters on his fingers

SHRI JYOTIRMOY BOSU : That is true That is why I have been sent here.

MR. SPEAKER : Are others also not sent here on the same consideration?

SHRI JYOTIRMOY BOSU I will not take more than a minute

MR. SPEAKER : He can send a motion I will put it before the Committee Or he may send any other notice. But do not exploit 377.

SHRI JYOTIRMOY BOSU : How do we raise an issue during zero hour?

MR. SPEAKER : This matter was discussed in the last session also. We had allotted 3 hours, but then it took 8 hours. Now he is coming again with it Why not do like that, as he came carlier?

SHRI S. M. BANERJEE : Sir, I have no desire to oppose your ruling. But one

difficulty is this. Previously Call Attention Notices were given Appart from Call Attention Notices, Short Notice Questions were given for acceptance by the Ministry. Now, the total number of Starred Questions have been reduced from 50 or 60 to 20. The Unstarred Questions have not been taken seriouly, knowing fully well that the half-an-hour discussions may sometimes be there I am only submitting that, knowingly or unknowingly— I do not know—these are within our rights, but our rights are being curtailed.

MR. SPEAKER . You may raise it in the Rules Committee and invite my attention to it

भी घटल बिहारी बाजवेयी (स्वालियर) : 377 के ग्रन्तर्गत एक ग्राध मसला कभी कभी उठान की ग्राज्ञा दे दिया करें। दिल्ली मे पडह दिन से राजन की दुकानो पर चीनी नहीं मिल रही है। दुकानो पर चीनो नही है। जा मिले दिल्ली को चोनी देती थी उन्होने चीनी देना बन्द कर दिया है। कालिम एटेक्रन मैंने कहा था कि इस पर लेन दीजिये लेकिन ग्रापने इजाजत नहीं दी। फिर भी मैंने उठा लिया इम मामले को, ग्रापकी मेहरबानी। इस पर ग्राप कालिय पटेक्रन मज्र कर लें। पडह दिन से चीनी की हुवानो पर चीनी नहीं मिल पही है

SHRI JYOTIRMOY BOSU : The sugar price is Rs. 4 per kilo today.

श्रध्यक्ष नहोदय : दिल्मी के बारे मे मुझे कोई एतराज नही है घौर घगर नोई सोमन मा जामें। लेकिन जिस बात को हाउस बार बार डिसकस कर बुका है, उसको तो 377 के मन्तर्गत लाना ठीक नही है। बनर्जी माहब कभी कभी जब कहते हैं कि दो हजार बर्कर घनएम्पलायड हो गये है, फैक्ट्री बन्द हो गई है तो मैं भी सोचला हू कि ब्वेण्घन का जवाब माते देर हा जायेगी घौर मैं हमेझा एलाउ कर देता ह । येकिन जो बीज चली घा रही है इतनी देर से घौर हमको पाच साल रहना है, उसके लिये 377 का सहारा लेना तो ठीक नही है । 239 Papers land

SHRI JYOTIRMOY BOSU . SIr, I will take only one minute This is an important matter The Government has taken over Balmer Lawrie—

MR SPEAKER You are speaking without my permission. You can send a motion

SHRI JYOTIRMOY BOSU I have given notice

MR SPEAKER I am allowing it under Rule 377

SHRI JYOTIRMOY BOSU I was told you will allow me to raise it after two or three days Five days have gone

MR SPEAKER The news appeard vesterday in *Nindustan Times* You are basing it on that

SHRI JYOTIRMOY BOSU This is a different issue

MR SPEAKER I can allow half-hour discussion on it, if you give notice to me

SHRI JYO'I IRMOY BOSU Thank you I have already given notice

13.08 hrs.

PAPFRS LAID ON THE TABLE

NOTIFICATIONS UNDER FINANCE ACT etc.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) On behalf of Shri K. R Ganesh, I beg to lay on the Table—

 A copy of Notification No G S R 273

 (E) (Hindi and English versions) published in Gazette of India dated the 4th May, 1972 under Section 51 the Finance (No 2) Act, 1971.
 [Placed in library See No LT-3247/72]

- (2) A copy of Notification No G S R 294(E) (Hindi and English versions) published in Gazette of India dated the 28th May, 1972, under sub-section (5) of section 62 of the Finance Act, 1972 [Placed in library See No LT-3248/72]
- (3) A copy of Notification No G S R 290(E) (Hindi and English versions; published in Gazette of India dated the 28th May, 1972 under sub-section (5) of section 65 of the Finance Act, 1972 [Placed in library See No LT 3249;72]
- (4) A copy of the Securities Contracts (Regulation) Amendment Rules, 1972 (Hindi and English versions) published in Notification No G 5 R 685 in Gazette of India dated the 10th June, 1972, under sub-section (3) of section 30 of the Securities Contracts (Regulation) Act. 1956 [Placed in library See No. LT-3250/72]
- (5) A copy each of the following Notification (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873 —
 - (i) The Post Office Savings Banks (Fifth Amendment) Rules, 1972, published in Notification No. G S R 566 in Gazette of India dated the 20th May, 1972.
 - (ii) The Mysore Government Savings Banks (Amendment) Rules, 1972, published in Notification No G S R 750 in Gazette of India dated the 17th June, 1972 [Placed in library See No LT-3251/72)]
- (6) A copy of the Emergency Risks (Goods) Insurance (Second Amend-